

- (2) Fifty-fifth Report on the Ministry of Finance—Department of Expenditure.
- (3) Sixtieth Report on the action taken by Government on the recommendations contained in the Twentieth Report of the Estimates Committee on Budgetary Reforms.

#### PUBLIC ACCOUNTS COMMITTEE

##### SEVENTEENTH REPORT

**Shri Ranga (Tenali):** Sir, I beg to present the Seventeenth Report of the Public Accounts Committee on the Appropriation Accounts (Defence Services), 1955-56 and Audit Report, 1957.

#### PETITION RE. REPORT OF COMMITTEE OF PARLIAMENT ON OFFICIAL LANGUAGE

**Dr. P. Subbarayan (Tiruchengode):** Sir, I beg to present a petition signed by 19 petitioners regarding the Report of the Committee of Parliament on Official Language, 1958. They were really 21, but two of them were disallowed because their names are: Dr. M. R. Jayakar and Sir Mirza Ismail.

12.19 hrs.

#### RESERVE BANK OF INDIA (AMENDMENT) BILL—contd.

**Mr. Speaker:** The House will now proceed with further consideration of the following motion moved by Shri Morarji Desai on the 28th April, 1959, namely:—

“That the Bill further to amend the Reserve Bank of India Act, 1934, be taken into consideration.”

Time taken is 35 minutes.

**Shri Naushir Bharucha (East Khandesh):** Sir, I have to point out that

only today at about 1100 the information which you asked to be circulated to Members was circulated. It is now 12.20. I really do not know when we are to draft the amendments and send them. I have drafted some amendments I do not know how they will be circulated to the Members, how the Members will have an opportunity to appreciate them and what will be the fate of these amendments.

**Mr. Speaker:** I will allow him to move his amendments provided they are otherwise in order.

**Shri Naushir Bharucha:** That is true. But I have drafted them just now sitting here. I wonder how the House will appreciate them without a text of the amendment before it.

**Mr. Speaker:** They will hear him. There is no meaning in raising that issue now. Yesterday we disposed of this matter. So far as the statement is concerned, yesterday in answer to a query from the hon Member the hon. Minister gave whatever information he was in possession of. The further statement he has circulated is only to enable hon. Members to know the circumstances in which this has been brought. Even if the statement had not been circulated I would have gone on with the Bill. We had sufficient time. It is after all a simple Bill. Hon. Members might have different views, but I am not competent to give any view upon it. I will allow reasonable discussion upon this matter. I would not insist upon the hon. Members giving earlier notice for amendments. They can move amendments. Hon. Members will certainly be in their seats and they will try to catch my eye.

**Shri V. P. Nayar (Quilon):** Should we take it that we should be very very brief?

**Mr. Speaker:** Not very very brief. But brief always.